

# ACT No. XXXIX OF 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on  
the 27th November, 1940.)

## An Act further to amend the Motor Spirit (Duties) Act, 1917.

II of 1917.

WHEREAS it is expedient further to amend the Motor Spirit (Duties) Act, 1917, for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Motor Spirit (Duties) <sup>Short title.</sup> Amendment Act, 1940.

II of 1917.

2. In section 2 of the Motor Spirit (Duties) Act, 1917, <sup>Amendment of</sup> for the definition of motor spirit the following shall be <sup>section 2, Act</sup> substituted, namely :— <sup>II of 1917.</sup>

“ Motor spirit ” means—

- (a) any inflammable hydrocarbon (including any mixture of hydrocarbons or any liquid containing hydrocarbons) which is capable of being used for providing reasonably efficient motive power for any form of motor vehicle, and
- (b) power alcohol, that is ethyl alcohol of any grade (including such alcohol when denatured or otherwise treated) which, either by itself or in admixture with any such hydrocarbon, is capable of being used as aforesaid.

Price anna 1 or 1½d.

GIPD—L469 LD—16-1-41—4,000.